

- (2) डेसू द्वारा प्राप्त की गई शिकायतों को दूर करने की कार्यवाही की जाती है तथा जहां आवश्यक समझा जाता है, सहायता प्रदान की जाती है।
- (3) बिल बनाने तथा रकम जमा करने की प्रणालियों को और सुव्यवस्थित बनाया जा रहा है।

### World Bank Conditions for Assistance to Power Projects

\*357. SHRI B. V. DESAI: Will the Minister of ENERGY be pleased to state :

(a) whether India has opposed the latest condition imposed by the World Bank pertaining to at least 20 per cent contribution to be made by the State Electricity Boards for the Bank-assisted power projects ;

(b) if so, whether it is also a fact that a detailed report of the various aspects of the power sectors was submitted to the Bank by the Indian Government ;

(c) if so, what are the conditions that are imposed by the World Bank and what is the main objection India has placed them ; and

(d) whether Union Government have finally not agreed to the conditions imposed by world Bank ?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURY) : (a) to (d). Loans from the World Bank for the power sector are negotiated on a project-to-project basis and there are no general stipulations laid down by the Bank for all projects assisted by them. In the case of Rural Electrification-III credit negotiated recently with the Bank, it has been agreed by

Government of India that in order to be eligible for participation in the credit, the State Electricity Boards concerned will generate internal cash resources to the extent of at least 20% of the annual average capital expenditure of the Board commencing from 1983-84. In the case of four State Electricity Boards, however, this is to be achieved over a longer time frame.

### Stealing of Cylinders by Employees of Gas Agencies

\*358. SHRI GHUFRAN AZAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that large number of gas agency employees are involved in stealing cylinders and selling them in the black market ;

(b) if so, full details of those gas agencies which are involved in such complaints ; and

(c) what action has been contemplated against such agencies ?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR) : (a) to (c). The cooking gas (LPG) distributors of oil companies are accountable for every LPG cylinder entrusted to them for distribution and any loss detected (including due to thefts) during the regular stocks checks and audits carried out at their premises by the staff of oil companies is debited to their account at rates of recovery specified from time to time. In respect to theft of cylinders reported by the distributors based on results of Police investigations, action including the termination of distributorship is taken against the LPG dealer by the oil companies, or against their staff by the distributors, as the case may be. Details of specific cases involving the employees of distributors in theft